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O.A.NO. 260 OF 2005.

ORDER DATED 08-06-2005.

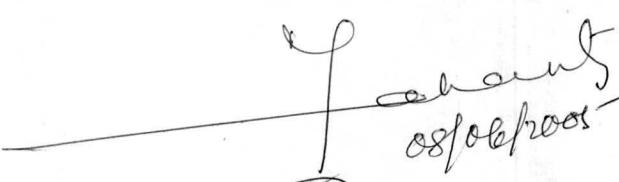
Applicant, a 75 years ^{old} widow of an ex- Railway employee, has filed this Original Application under section 19 of the Administrative Tribunals Act, 1985 seeking direction to the Respondents to consider her case for payment of ex-gratia pension/terminal benefits. The Applicant, as it appears, submitted all papers seeking ex-gratia benefits sometime on 12-12-2003; which is stated to be still pending with the Respondents.

In the aforesaid premises, having heard learned counsel for the parties and on perusal of the materials placed on record, this Original Application is disposed of at this admission stage calling upon the Respondents to examine the grievances of the Applicant, as raised in her representation and in this Original Application and pass necessary orders within a period of ninety days from the date of receipt of a copy of this

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order. In all fairness of things, the Respondents should immediately depute an welfare Officer of the Railways to the old lady (Applicant) to obtain necessary instruction to resolve the matter within the time fixed.

Send copies of this order to the Respondents, along with copies of the O.A. and free copies of this order be given to Learned Counsel appearing for the Applicant and Mr. R.C.Rath, learned Standing Counsel for the Respondents/Railways; on whom a copy of this O.A. has already been served.


MEMBER (JUDICIAL)